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S.Nayak vs. UOI

PART HEARD SL.NO.1

O.A.No.296/12

Date-17.04.2015

CORAM

HON'BLE SHRI A.K.PATNAIK, MEMBER(J)

None appeared for the applicant even after the 2nd passed over. It reveals from the record that this matter was partly heard on 5.9.2014 and it was posted to 19.9.2014 for further hearing. Thereafter, the matter came up on 20.2.2015, 27.2.2015, 26.3.2015, 10.4.2015 and at last on 27.4.2015, i.e., today, under the heading PART HEARD, when the learned counsel for the applicant did not appear. From the above, it is quite apparent that the applicant is no longer interested to prosecute this O.A. any further. In view of this, the O.A. is dismissed for default.

To Shri D.K.Behera, learned Panel counsel for the Railways is present and heard.

Inform the parties.


MEMBER(J)